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Maharashtra Appropriation (Excess Expenditure) Act, 2003 34 of 2003

[31st December, 2003]

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Maharashtra Appropriation (Excess Expenditure) Act, 2003 34 of 2003

[31st December, 2003]

An act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the Thirty-first day of March 1996 in excess of the amounts granted for those services and for that year. WHEREAS by virtue of Article 204 of the Constitution of India, read with Article 205 thereof, it is necessary to provide for the passing of an Appropriation Act for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the thirty-first day of March 1996 in excess of the amount granted for those services and for that year; It is hereby enacted in the Fifty-fourth year of the Republic of India as follows

1. Short title :-

This Act may be called the Maharashtra Appropriation (Excess Expenditure) Act, 2003.

2. Issue of Rs. 275,53,46,462 out of the consolidated fund of the State to meet certain excess expenditure for the Year 1995-1996. :-

From and out of the Consolidated Fund of the State, the sums specified in Column (4) of the Schedule hereto annexed amounting

in aggregate to the sum of two hundred seventy five crores, fifty three lakhs, forty six thousand, four hundred sixty two rupees shall be deemed to have been authorised to be paid and applied to meet the amount spent for defraying the several charges in respect of the services and purposes specified in Column (2) of the schedule during the financial year ended on the thirty-first day of March 1996, in excess of the amounts granted for those services and purposes for that financial year.

3. Appropriation :-

The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the Thirty-first day of March 1996.